

RATIFIED

Minutes of M.No.03/11 held on 20/04/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 03/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 20.04.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. B.D. Ghosh, Jt. IA	399	23063355	D/o Steel
4.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	302	23061562 Ext.345	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:28/3/80-ALC2/2010	Party Name:GUDEL INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case rejected
	HQ File :01/80/050/00028/AM11/	RLA File :31/21/040/00151/AM10/	Lic.No/Date:3110040123 30.09.2009	
	Decision : The Committee decided to reject the case on the ground that value addition was negative. The Regional Authority may take necessary action accordingly.			

2	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date: 08.06.2010
	Decision : The Norms Committee noted that firm's application has been forwarded to DHI. However, the representative of DHI has handed over the application to the representative of DIPP as the case pertains to DIPP. The Committee accordingly advised the representative of DIPP to furnish their comments. The case may be re-listed on 08.06.2010.			

3	Case No.:17/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00017/AM11/	RLA File :31/24/040/00160/AM10/	Lic.No/Date:3110041115 17.12.2009	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on			

08.06.2010:-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format along with gross weight & net weight of item no 2 of import to examine their request.

4	Case No.:13/3/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case approved
	HQ File :01/80/050/00013/AM11/	RLA File :31/21/040/00306/AM10/	Lic.No/Date:3110041511 14.01.2010	
	Decision :The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per GN-4 for the engineering items and the quantity of import item no. 24 may be allowed on net-to-net basis with accountability clause.			
	The Regional Authority may take necessary action accordingly.			

5	Case No.:20/3/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00020/AM11/	RLA File :31/24/040/00163/AM10/	Lic.No/Date:3110041577 19.01.2010	Defer Date: 08.06.2010
	Decision : The Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Exporter may clarify the manufacturing activity in case the export is in CKD condition.			

6	Case No.:21/3/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case approved
	HQ File :01/80/050/00021/AM11/	RLA File :31/21/040/00338/AM10/	Lic.No/Date:3110041895 11.02.2010	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

7	Case No.:22/3/80-ALC2/2010	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Specific item of export. 2. Use of each item of import. 3. Information in respect of Sl.No.3,4,5 &11 of the Standard Deficiency Format.			

8	Case No.:26/3/80-ALC2/2010	Party Name:DESMON CONTINENTAL FRIGO PVT. LTD.	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00026/AM11/	RLA File :05/23/040/00196/AM10/	Lic.No/Date:0510259268 23.02.2010	Defer Date: 08.06.2010
	Decision :The representative of DIPP present in the meeting informed the Committee that the case could be cleared as per GN-4 for the engineering products. However, the case was referred to DC(MSME) for comments. Hence, the Committee decided to await DC(MSME) comments. . The case may be re-listed on 08.06.2010.			

9	Case No.:24/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00024/AM11/	RLA File :05/23/040/00187/AM10/	Lic.No/Date:0510259534 25.02.2010	Defer Date: 08.06.2010
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Drawing, Specification and size of each export product separately. 2. Weight of each export product separately, indication content of Copper coil 5/8” therein. 3. Process of Manufacturing with process flow chart. 4. Material Balancing indication other inputs to export product weight.			

10	Case No.:27/3/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00027/AM11/	RLA File :05/23/040/00182/AM10/	Lic.No/Date:0510259655 02.03.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Export product in number 2. Import product in meter with its dimension. 2. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

11	Case No.:19/3/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00019/AM11/	RLA File :31/21/040/00366/AM10/	Lic.No/Date:3110042203 03.03.2010	
	Decision :The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:30/3/80-ALC2/2010	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00030/AM11/	RLA File :07/24/040/00470/AM10/	Lic.No/Date:0710070503 11.03.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.3,5,11 & 11(a) of the Standard Deficiency Format.			

13	Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date: 08.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format.. 2. Use of item no 8 of import 3. Weight of the export product with out spares 4. gross weight & net weight of item no 7 of import. 5. Break up of Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

14	Case No.:25/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00025/AM11/	RLA File :05/23/040/00192/AM10/	Lic.No/Date:0510260354 12.03.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Drawing, Specification and size of each export product separately. 2. Weight of each export product separately. 3. Process of Manufacturing with process flow chart.			

15	Case No.:23/3/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00023/AM11/	RLA File :31/21/040/00356/AM10/	Lic.No/Date:3110042376 15.03.2010	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

Case No.:29/3/80-ALC2/2010	Party Name:AQUASUB ENGINEERING	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
HQ File :01/80/050/00029/AM11/	RLA File :32/24/040/00057/AM10/	Lic.No/Date:3210043302 17.03.2010	Defer Date: 08.06.2010

Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:-

1. Specific list of item(s) of exports with quantity of each export products in Nos and net weight thereof.
2. Information in respect of items at Sl Nos. 3, 5 and 11 of standard Deficiency Format, separately for each export product.

Case No.:1/3/80-ALC2/2010	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case approved
HQ File :01/80/050/00001/AM11/	RLA File :03/95/040/00861/AM10/	Lic.No/Date:0310567637 31.03.2010	

Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0310548455 dated 1.12.2009 ratified in NC Meeting No.44/80 dated 02.02.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:-

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 15750 Kgs. inclusive of 5% wastage.
2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 15600 Kgs & 12870 Kgs respectively inclusive of 95% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

Case No.:2/3/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case reverted back to RA
HQ File :01/80/050/00002/AM11/	RLA File :31/21/040/00399/AM10/	Lic.No/Date:3110042692 31.03.2010	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

19	Case No.:3/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00003/AM11/	RLA File :31/21/040/00158/AM10/	Lic.No/Date:3110042710 31.03.2010	Defer Date: 08.06.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.06.2010.			

20	Case No.:4/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00004/AM11/	RLA File :31/21/040/00400/AM10/	Lic.No/Date:3110042722 31.03.2010	Defer Date: 08.06.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.06.2010.			

21	Case No.:16/3/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	Defer Date: 08.06.2010
	Decision : The Norms Committee noted that firm's application has been forwarded to DHI. However, the representative of DHI has handed over the application to the representative of DIPP as the case pertains to them. On the recommendation of the representative of DIPP, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

22	Case No.:5/3/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	Defer Date: 08.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Specific item of export with quantity of export in number & their specification. 2. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 3. Length of pipes/tubes proposed to be imported.			

	Case No.:6/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred

23	HQ File :01/80/050/00006/AM11/	RLA File :05/24/040/00532/AM10/	Lic.No/Date:0510261713 05.04.2010	Defer Date: 08.06.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.06.2010.				

24	Case No.:7/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00007/AM11/	RLA File :05/24/040/00541/AM10/	Lic.No/Date:0510261873 06.04.2010	Defer Date: 08.06.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 08.06.2010.				

25	Case No.:8/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00008/AM11/	RLA File :05/24/040/00544/AM10/	Lic.No/Date:0510261874 06.04.2010	Defer Date: 08.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 08.06.2010.				

26	Case No.:9/3/80-ALC2/2010	Party Name:DIVGI WARNER PRIVATE LIMITED.,	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00009/AM11/	RLA File :31/21/040/00360/AM10/	Lic.No/Date:3110042768 06.04.2010	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

27	Case No.:10/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80- ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00010/AM11/	RLA File :05/24/040/00548/AM10/	Lic.No/Date:0510262026 07.04.2010	Defer Date: 08.06.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a				

copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.06.2010.

28	Case No.:11/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00011/AM11/	RLA File :05/24/040/00545/AM10/	Lic.No/Date:0510262027 07.04.2010	Defer Date: 08.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.06.2010.			

29	Case No.:12/3/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00012/AM11/	RLA File :03/94/040/00009/AM11/	Lic.No/Date:0310569001 09.04.2010	Defer Date: 08.06.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.06.2010.			

30	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer Date: 08.06.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.06.2010.			

31	Case No.:31/3/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00032/AM11/	RLA File :31/21/040/00003/AM11/	Lic.No/Date:3110042841 12.04.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:32/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2010 20.04.2010	Status:Case deferred
	HQ File :01/80/050/00033/AM11/	RLA File :05/24/040/00550/AM10/		

32		Lic.No/Date:0510262337 13.04.2010	Defer Date: 08.06.2010
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Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.06.2010.

Case No. A/R-07	M/s. Kirloskar	F.No. 01/80/50/ 01780/AM09/DES.I	Lic.No. & Date
Meeting No. 03/11	Penumatic Co, Ltd.,	RA F.No.31/24/040/00303/AM09	3110037315
Date: 20.04.2010		Ratification of norms	dt.10.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The Committee reviewed the case as RA has now forwarded the firm's application. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:-

1. Information in respect of S.No. 6, 8 & 9 of Standard Deficiency Letter
2. Details of items of import with use thereof in the export product.

Case No. A/R-08	M/s. Sur Hening	F.No. 01/80/50/ 00975/AM09/DES.I	Lic.No. & Date
Meeting No. 03/11	Pvt. Ltd.,	RA F.No.07/24/040/00061/AM09	0710057712
Date: 20.04.2010		Ratification of norms	dt.04.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The Committee reviewed the case as RA has now forwarded the firm's application. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

Case No. A/R-09	M/s. Timken India	F.No. 01/80/50/ 01767/AM09/DES.I	Lic.No. & Date
Meeting No. 03/11	LTd.,	RA F.No.02/24/040/00259/AM09	0210122985
Date: 20.04.2010		Ratification of norms	dt.06.02.2009

The point raised by RA, Kolkata regarding difference in the description & part nos. of export product under the subject authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended to correct the description as applied by the firm. The Committee, after deliberating upon the case, decided to correct the export product description mentioned in the minutes of this case ratified during NC meeting No. 18/80/ALC-2/2009 held on 04/08/2009 as "Double Extended Cone 34000 Series" in place of "Double Extended Cone 42000 Series" without any other change in the norms.

The Regional Authority may take necessary action accordingly.

Case No. A/R-10	Reference received from Jt.DGFT,	F.No. 01/80/50/ 00447/AM10/DES.I	Lic.No. & Date
Meeting No. 03/11	Mumbai of M/s. Godrej & Boyce	RA F.No.03/94/040/00365/AM10	0310538092
			dt.16.09.2009

Date: 20.04.2010	Mfg. Co. Ltd., Mumbai	Ratification of norms
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The point raised by RA, Mumbai to correct the description of export product under the subject authorization as “Refrigerant Condenser 127-CA” in place of “Refrigeration condenser” as per amendment sheet No. 1 was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended to correct the description as mentioned in the amendment sheet no. 1 issued by RA. The Committee, after deliberating upon the case, decided to correct the description of export product under the subject authorization as “Refrigerant Condenser 127-CA” in place of “Refrigeration condenser” without any other change in the norms.

The Regional Authority may take necessary action accordingly.

Case No. A/R-11	M/s. CRI Limited, Kolkata	F.No. 01/85/50/ 00093/AM09/DES.VI/ DES-I	Lic.No. & Date
Meeting No. 03/11		RA F.No.02/24/040/00323/AM08	0210111922
Date: 20.04.2010		Ratification of norms for the export product “Ball Pen Tips Made of Nickel Silver Wire 1.60 MM Dia”	dt.30.04.2008

The case transferred by NC –VI regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The Committee noted that as present allocation of business to each NC is based on ITC (HS) Code. In this case export product is covered under ITC(HS) code 96 which does not pertain to NC-I. Hence the Committee, after deliberating upon the case, decided to transfer the file relating to this case back to NC-VI as the export product covered under ITC (HS) code 96 relates to them.

Case No. A/R-12	M/s. Asiatic Electrical & Switchgear Pvt. Ltd., New Delhi	F.No. 01/80/162/ 00880/AM08/DES-I	Lic.No. & Date
Meeting No. 03/11		RA F.No.05/24/040/00417/AM08	0510207845
Date: 20.04.2010		Ratification of norms	dt.21.08.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The Committee observed that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to Convenor NC-II as the export product related to them.

Case No. A/R-13	M/s. CRI Limited, Kolkata	F.No.01/80/85/50/00305/AM09/DES.VI/ DES-I	Lic.No. & Date
Meeting No. 03/11		RA F.No.02/24/040/00323/AM08	0210102472
Date: 20.04.2010		Ratification of norms for the export product “Ball Pen Tips Made of Nickel Silver Wire 1.60 MM Dia”	dt.18.07.2007

The case transferred by NC –VI regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The Committee noted that as present allocation of business to each NC is based on ITC (HS) Code. In this case export product is covered under ITC(HS) code 96 which does not pertain to NC-I. Hence the Committee, after deliberating upon the case, decided to transfer the file relating to this case back to NC-VI as the export product covered under ITC (HS) code 96 relates to them.

Case No. A/R-14	M/s. GEA BGR	F.No. 01/80/50/ 01095/AM08/DES.I	Lic.No. & Date
Meeting No. 03/11	Energy System	RA F.No.04/24/040/00364/AM08	0410093855
Date: 20.04.2010	India Ltd., Chennai	Ratification of norms	dt.13.02.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

Case No. A/R-15	M/s. GEA BGR	F.No. 01/80/50/ 01101/AM08/DES.I	Lic.No. & Date
Meeting No. 03/11	Energy System	RA F.No.04/24/040/00349/AM08	0410093469
Date: 20.04.2010	India Ltd., Chennai	Ratification of norms	dt.25.01.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

Case No. A/R-16	M/s. Saint-Gobain	F.No. 01/80/50/ 00743/AM08/DES.I	Lic.No. & Date
Meeting No. 03/11	Seva Engineering	RA F.No.07/24/040/00724/AM08	0710055706
Date: 20.04.2010	India Ltd.,	Ratification of norms	dt.06.02.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

Case No. A/R-17	M/s. The Ratnamani	F.No. 01/80/50/ 00236/AM10/DES.I	Lic.No. & Date
Meeting No. 03/11	Metals & Tubes P.	RA F.No.08/24/040/00086/AM10	0810081362
Date: 20.04.2010	Ltd.,	Ratification of norms	dt.09.07.2009

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

Case No. A/R-18	M/s. Veer-O-Metals	F.No. 01/80/50/ 00606/AM09/DES.I	Lic.No. & Date
Meeting No. 03/11	Pvt. Ltd.,	RA F.No.07/24/040/00602/AM08	0710054697
Date: 20.04.2010		Ratification of norms	dt.29.11.2007

The request of the firm regarding amendment in the dimension of E.G. Steel Sheet / coil under the subject authorization as "1.5mm X 1250mm X Coil" in place of "1.5mm X 1219mm X 2438mm" was considered by the Norms Committee (NC-I) in its Meeting No. 03/11 held on 20.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended correcting the description as requested by the firm. The Committee, after deliberating upon the case, decided to correct the dimension of E.G. Steel Sheet / coil under the subject authorization as "1.5mm X 1250mm X Coil" in place of "1.5mm X 1219mm X 2438mm" without any other change in the norms.

The Regional Authority may take necessary action accordingly.

CATEGORY “C”

Case No. C-02	M/s. Gardex, Jalandhasr	F.No. 01/80/162/1289/AM10/DES.I
Meeting No. 03/11		Fixation of SION for the export product “Powarh/ Hoe/Pick Axe/ Kudali /Pick Mattock/Cutter Mattock / Trowel / Transplanter/ Fork/ Cultivator/ Weeder/ Bulb Planter/ Ombination Tool made of non alloy steel/ alloy steel (including stainless steel) without or without or with handle made of wood or Fibre Glass”
Date: 20.04.2010		

The representative of the DC(MSME) informed the Committee that they received the firm’s application for fixation of SION and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(B. D. Ghosh, Jt.IA, M/oS)
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

(A. Komu)
Chairman